

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
EXECUTION APPLICATION NO. 02 OF 2025
IN
APPEAL NO. 148 OF 2015

IN THE MATTER OF:

EAS SARMA

.....APPLICANT

VERSUS

UNION OF INDIA & ORS

.....RESPONDENTS

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Through



RITWICK DUTTA



RAHUL CHOUDHARY



**SHREEPURNA
DASGUPTA**

ADVOCATES

Counsel for the Applicant

N-73, Lower Ground Floor, Greater Kailash-1,

New Delhi-110048

Email id:- Litigation@dclawchambers.com

Place:- Delhi

Dated:- 06.11.2025

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

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REJOINER TO REPLY DATED 29.07.2025 BY RESPONDENT NO.

02 ON BEHALF OF THE APPLICANT

MOST RESPECTFULLY SHOWETH:

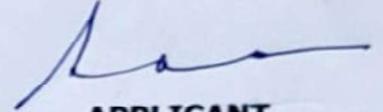
1. That the above-titled Execution Application has been filed before this Hon'ble Tribunal under Section 25 of the National Green Tribunal Act, 2010 seeking execution of the order dated 17.11.2017 of the Hon'ble Tribunal passed in Appeal No. 148 of 2015 (***EAS Sarma v. Union of India & Ors***). This Hon'ble Tribunal by order dated 17.11.2017 disposed of the Appeal by imposing additional Environmental Clearance conditions and constituted two committees to ensure effective implementation of directions, on ground.

2. That the Respondent No. 2- State Environment Impact Assessment Authority, Andhra Pradesh (hereinafter referred to as 'APCRDA') has filed its Reply on 29.07.2025. That the Applicant through this present Rejoinder seeks to file its reply and objections to the contentions made by Respondent No. 2. At the outset, the Applicant denies all the contentions and averments made in the above-mentioned Reply dated 29.07.2025 unless expressly admitted or are a part of matter of record.

**REJOINDER TO REPLY OF RESPONDENT NO. 2 DATED
29.07.2025**

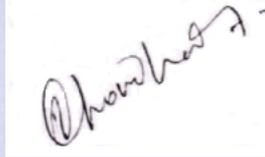
3. That the Applicant submits that the Respondent No. 2 has not annexed any document in favour of showing that the Respondent No. 3 has undertaken compliance of directions of this Hon'ble Tribunal in the above-titled Appeal specifically in Para 5, 8 and 9.
4. That in response to Para 6, 7 and 10, the Applicant submits that the bureaucratic administration has remained the same who is responsible for the overall administration of the State including abiding by all the laws applicable. It is submitted that it is the role of the administration to abide by the directions of the Hon'ble Tribunal while the project is active.
5. That therefore, this Hon'ble Tribunal may consider the above-mentioned submissions on behalf of the Applicant for further adjudication of the matter.

6.) Pass any other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the instant case.



APPLICANT

THROUGH


RITWICK DUTTA RAHUL CHOUDHARY SHREEPURNA DASGUPTA
ADVOCATES

COUNSELS FOR THE APPLICANT
N-73, LOWER GROUND FLOOR,
GREATER KAILASH-I,
NEW DELHI-110048
MOBILE NO: 9312407881
Email: litigation@dclawchambers.com

Place: New Delhi

Date: 06.11.2025

VERIFICATION:

Verified by Emani Anantha Satyanarayana Sarma, s/o Emani Lakshmi Narayana, aged about 82 years, R/o 14-40-41, Gokhale Road, Maharani-peta, Vishakhapatnam-530002 that the contents of Paragraphs 1 to 6 are true to my personal knowledge and nothing material has been concealed therefrom.



APPLICANT

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AFFIDAVIT

I, Emani Anantha Satyanarayana Sarma, s/o Emani Lakshmi Narayana, aged about 82 years, R/o 14-40-41, Gokhale Road, Maharanieta, Vishakhapatnam-530002, do hereby solemnly affirm and declare as under:

1. That I am the Applicant in the above titled Execution Application and conversant with the facts and circumstances of the case and competent to swear this affidavit.
2. That the contents of the accompanying Rejoinder are true and correct and nothing material has been concealed therefrom.

[Signature]
DEPONENT

VERIFICATION

Verified on this 31st day of October, 2025 that the contents of the present affidavit are true and correct to my knowledge and belief and nothing material has been concealed therefrom.

JANTI SUBRAHMANYAM
ADVOCATE & NOTARY
45-35-26/1, Sri Sai Residency
agannadhapuram, Akkayyapalem
VISA KHAPATNAM -530 016



[Signature]
DEPONENT

[Signature]
**NOTARY
VISA KHAPATNAM
ANDHRA PRADESH
INDIA**

**My Commission Expires
on 28-05-2025**

